

CENTRAL ADMINIS-TARATIVE TRIBUNAL LUCKNOW BENCH LUCKNOW

Original Application No. 667 of 1992

Mohd. Osi Applicant

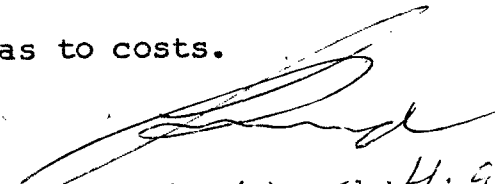
Versus

Union of India & Others Respondents

Hon'ble Mr. S.N. Prasad, Member (J)

The applicant has approached this tribunal under section 19 of the Administrative Tribunals Act, 1985 with the prayer for quashing the impugned transfer order dated 3.12.1992, whereby the applicant has been transferred from Lucknow to Varanasi. The learned counsel for the applicant has not pressed this application at this stage vide his endorsement to this effect appearing on the application.

2. In view of the above, the application of the applicant is dismissed as not pressed. The application is disposed of as above. No order as to costs.


Member (J) 2.4.93

Lucknow Dated: 2.4.1993

(RKA)